

1-2-2000 Hon. Mr. Justice Neelam Sagar Reddy, V.C.
Hon. Mr. S. Biswas, A.M.

The Counsel for the applicant
submits that the applicant has died
and ^{as} that this OA has become infirmious.
The OA is dismissed as having become
infirmious with no costs.

S. Biswas
A.M.

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v/c

(w)